

(a) procedure of taking pension by the ex-servicemen, facts in details ;

(b) whether it is compulsory for an ex-servicemen, even if in subsequent service somewhere, to return to the home district headquarter to receive Pension ; and

(c) if so, the reason behind such rule ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (c) A Statement is laid on the Table of the House.

#### Statement

Ex-servicemen pensioners are paid their pension through the following agencies :—

- (a) Pension Pay Masters
- (b) Treasury Offices
- (c) Post Offices
- (d) Public Sector Banks

In the States of Punjab, Haryana, Himachal Pradesh, Jammu and Kashmir and Union Territories of Delhi and Chandigarh it is compulsory for personnel below officer rank to draw pension through post offices, except in nine stations namely, Amritsar, Hoshiarpur, Rohtak, Hissar, Bhiwani, Gurgaon, Ambala Cantt, Sonapat and Jhajjar where the pension is disbursed by Pension Pay Masters. In the state of Jammu and Kashmir, Officers also have to draw pension from Post Offices only.

2. The facility to draw pension through the Public Sector Banks is at present available only to those pensioners who are drawing their pension through the Treasury Offices or the Pension Pay Masters. This facility is not available to those who are

drawing their pension from the Post Offices. It has however, since been decided to transfer the work of pension disbursement from post offices to the Pension Pay Master to be established under the Controller General of Defence Accounts. A few of the PPMS have already been set up. Once the work is taken over by the PPMS, the pensioners of these area also would automatically become eligible to draw their pension through the Public Sector Banks, if they so desire.

3. Where applicable as stated above, the payment of pension through a particular Pension Disbursing Office is arranged on the choice of the pensioner at the time of notifying the pensionary awards. The pensioner is at liberty to change the channel of payment subsequently. He can also get his pension transferred to any place other than his District Headquarters.

4. Pension Payment Orders notifying the initial awards in respect of Commissioned Officers are sent by the Controller of Defence Accounts (Pension) direct to the concerned Pension Disbursing Officers under intimation to the Officer. In the case of personnel below officer rank, these are sent to the concerned Pension Disbursing Offices through the Record Offices concerned.

5. On receipt of the Pension Payment Order from the Controller of Defence Accounts (Pension) or the Record Offices, as the case may be, the pension Disbursing officer takes the pensioner on his strength. The pensioner can draw his pension after necessary identification.

#### Specific Issues Referred to Sarkaria Commission

4686. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to State :

(a) the details of specific issues referred to the Sarkaria Commission by his Ministry regarding the financial relations between the Centre and the States, including those relating to the sharing of income through direct and indirect taxes and the raising of internal resources by the States and the levies ;

(b) if not, whether any such issues would be referred to the Commission as have been raised by the States during the past five years or so ; and

(c) if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) This Ministry has not referred any specific issue regarding financial relations between the Centre and the States to the Sarkaria Commission.

(b) There is no proposal, at present, to make such reference to the Commission.

(c) The terms of reference of the Commission cover the existing arrangements between the Union States which would include the existing financial relations also.

**Outcome of Tripartite Committee Meeting on D.A. to the Workers in Public Sector Enterprises**

4687. SHRI SANAT KUMAR MANDAL : Will the Minister of be pleased to state :

(a) the outcome of the final meeting of the Tripartite Committee set up to go into the extent of increase in Dearness Allowances to be granted to worker in public sector enterprises held on the 13th August, 1984 ; and

(b) the pattern agreed upon for the payment of D.A. and interim relief and the date from which the new rates will become effective ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) The Tripartite Committee to review D.A. formula for the Employees of Central Government Public Sector Enterprises is still continuing its deliberations.

(b) Question does not arise in view of (a) above.

**Smuggling by Diplomat**

4688 SHRI SANAT KUMAR MANDAL  
SHRI KAMAL NATH  
SHRI NAWAL KISHORE SHARMA

Will the Minister of FINANCE be pleased to state :

(a) whether his attention has been drawn to the news item "Diplomat involved in drug smuggling" appeared in the 'Indian Express', New Delhi on 23rd July, 1984 ;

(b) if so, particulars of the Indian High Commission official with diplomatic status allegedly involved in the smuggling in Britain of some dangerous drug, believed to be hashish ;

(c) whether any investigation has been ordered into this affairs ;

(d) if so, its outcome and the action taken in the matter ; and

(e) if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA):(a) The Government's attention has been drawn to the newsitem which appeared in the 'Indian Express' dated the 23rd July, 1984 captioned "Diplomat involved in drug smuggling".